



2026:AHC:40748

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2678 of 2026

Matloob Ahmad

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Prakash Gupta
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shiv Prakash Gupta, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that though he was appointed on the post of Junior Assistant in the office of Land Acquisition (Joint Organization), Ghaziabad, however, on 02.06.2022, by virtue of an order of the District Magistrate, Ghaziabad the writ petitioner has been attached in the office of Special Land Acquisition Officer, Hapur. The writ petitioner claims to have been promoted / appointed on the post of Senior Assistant, but he has not been relieved by the District Magistrate, Hapur.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.3.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of six weeks, from the date of production of certified copy of the order.

February 24, 2026

N.S.Rathour

(Vikas Budhwar,J.)